

Central Administrative Tribunal, Principal Bench

R.A. No. 3/2001 In  
O.A. No. 2778/99

New Delhi this the 20<sup>th</sup> day of September, 2001

Hon'ble Mr.S.R. Adige, Vice Chairman(A)  
Hon'ble Mr.Kuldeep Singh, Member (J)

1. Indian Defence Estate Service Technical  
Staff Association  
Through  
D.D. Khurana, Secretary of the Association  
S/o Shri Khushi Ram  
C/o DSDE, West Block-IV,  
R.K. Puram, New Delhi-110 066. .Review Applicant

Versus

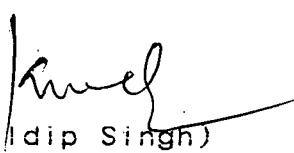
1. Union of India through  
Secretary,  
Min. of Defence, South Block,  
New Delhi-110 011.
2. The Director General,  
Defence Estates, Ministry of Defence,  
West Block-IV, R.K. Puram,  
New Delhi. . . . . Respondents

Order By Circulation

Hon'ble Mr. Kuldeep Singh, Member (J)

RA No.3/2001 has been filed by the petitioner  
for review of the order passed in OA 2778/99 on 29.8.2000.

2. It is pertinent to mention here that the  
applicant had earlier filed an RA No.436/2001 which was  
dismissed by us on 10.5.2001, and has again filed the  
present RA No.3/2001 on the same very grounds which he had  
taken in his earlier RA but has only changed the name,  
which is not permissible. In view of this, RA No.3/2001  
is not maintainable and the same is dismissed.

  
(Kuldeep Singh)

Member (J)

/Rakesh

  
(S.R. Adige)  
Vice Chairman(A)